



2026:AHC:29900

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1989 of 2026

Indra Pal Singh

.....Petitioner(s)

Versus

The State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Arya Gautam, Atipriya Gautam, Jay Vishwanath Pandey, Sr. Advocate
Counsel for Respondent(s)	: C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Vijay Gautam, learned Senior Counsel assisted by Sri Ambuj Maurya holding brief of Ms. Arya Gautam, learned counsel for the writ petitioner and Sri Rahul Malviya, learned Additional Chief Standing Counsel for the State.
2. The case of the writ petitioner is that he was appointed as Follower (Class IV employee) in the year 1981 and he superannuated on 31.12.2025. However, according to the writ petitioner on 21.03.2013, an order came to be passed by SSP Gautam Budhnagar awarding the major punishment of minimum pay scale for a period of three years under Rule 4(1)(i, iii) of the 1991 Rules. According to the writ petitioner, he is getting a pension of Rs. 12,500/- though he is entitled to be paid pension between Rs. 22,000-23000/- per month.
3. Pryaer in the present petition is for revise and re-calculate the pension after considering the aspect of the matter that punishment order has its futility as the currency has come to an end.
4. Learned Standing Counsel, on the other hand, submits that the claim of the writ petitioner needs adjudication at the first instance by fourth respondent, Commissioner of Police, Gautam Budhanagar, Police Commissionerate Headquarters, Gautam Budhnagar, District Gautam Budhnagar.
5. Considering the submission so made across the bar, the writ petition

stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the fourth respondent, Commissioner of Police, Gautam Budhanagar, Police Commissionerate Headquarters, Gautam Budhnagar, District Gautam Budhnagar by **20.02.2026**. Thereafter, the fourth respondent shall decide the claim of the writ petitioner within a period of two months.

(Vikas Budhwar,J.)

February 11, 2026

Rajesh